

been brought to the notice of the state government earlier also following the recommendation of the Transport Development Council held in June, 1968.

Appointment of Executives for the Nationalised Insurance Companies

3108. SHRI S. M. KRISHNA :
SHRI MUHAMMED SHERIFF :
SHRI NIHAR LASKAR :

Will the Minister of FINANCE be pleased to state :

(a) whether Government have appointed Executives for those Insurance Companies, which have been nationalised recently; and

(b) if so, what would be the follow-up action after the nationalisation of the Insurance Companies?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRIMATI SUSHILA ROHATGI) : (a) Government have appointed Custodians to carry on the management of 102 out of 106 general insurance companies whose managements were taken over under the General Insurance (Emergency Provisions) Ordinance, 1971. For the remaining four companies, namely, Oriental Fire & General Insurance Co. Ltd., Jupiter General Insurance Co. Ltd., Indian Guaratee & General Insurance Co. Ltd., and India Re-insurance Corporation Ltd., the existing Managements continue to manage on behalf of the Government.

(b) In due course, it is proposed to introduce a Bill in Parliament for nationalising all these insurance companies and consolidating them into four general insurance corporations.

Provision of Credit Facilities for Industries

3109. SHRI R. S. PANDEY : Will the Minister of FINANCE be pleased to state :

(a) whether the All India Manufacturers Organisation has recently made certain suggestions to the Government regarding credit freeze and providing better credit facilities for the industries and for their proper development; and

(b) if so, the reaction of Government thereon?

THE MINISTER OF FINANCE (SHRI YESHWANTRAO CHAVAN) : (a) Yes Sir, The Organisation has represented against the ceilings imposed by the commercial banks on the credit limits.

(b) The Reserve Bank so regulates the flow of bank credit as to ensure that genuine requirements of the industries for productive purpose are met.

Theft and Pilferages of Imported goods meant for Nepal while in Transit Ships

3110. SHRIMATI BIBHA GHOSH : Will the Minister of SHIPPING AND TRANSPORT be pleased to state :

(a) whether thefts and pilferages of imported goods meant for Nepal are occurring during transit in the ships before the imported goods even reach India;

(b) whether imported consignments have been substituted by sea sands, discarded ship parts and foreign packing material etc. in the Port Commissioner's godown; and

(c) if so, the steps taken by Government to check such pilferages and thefts of imported goods?

THE MINISTER OF PARLIAMEN- TARY AFFAIRS, AND SHIPPING AND TRANSPORT (SHRI RAJ BAHADUR) :

(a) the Port Commissioners receive goods only on landing and grant receipt to the Shipping Agents according to outward condition of cases and packages. It is not possible for them to say whether pilferage of any cargo is occurring in transit in ships.

(b) The Port Commissioners have stated that no such incidents have been reported.

(c) The Calcutta Port Commissioners have taken all possible measures to prevent pilferage and theft of cargoes while such cargoes are in their custody.